NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1336/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES:

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Punjab National Bank

V/s.

Ramanand Steel Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

Adv. for financial Creditor

ORDER CP 1336/I&BC/NCLT/MB/MAH/2017

- 1. An Affidavit of Service dated 25.09.2017 is placed on record today. It appears that the Petitioner is unable to serve upon the Debtor the Petition in question.
- 2. This is a case where the Punjab National Bank has granted huge Loans and now PNB is unable to serve Notice on the Debtor. Under the circumstances, a responsible Officer of the Bank is directed to be present in person on the next date of Hearing.
- 3. The Petitioner shall also intimate the next date of Hearing to the Debtor and place on record the proof of Service through an Affidavit.

4. The matter is adjourned to **22.01.2018**.

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 09.01.2018

M.K. SHRAWAT Member (Judicial)